



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III**MEETING No.** NC/3/MEET/Feb/202223/21**DATED:** 22/02/2023Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Feb/202223/21 dated 22/02/2023 of Norms Committee - III for the year 2022-23 was held on 22/02/2023 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	DGFT(HQ)
2	NAND Lal,Technical Consultant	DGFT
3	DINESHNARAIN MATHUR,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Feb/202223/21
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM REVIW00000419AM23
RA File Number	05AA04037727 AM21
Licence No and Date	0511001580/08/03/2021
Norms Committee Decision: Ms. Rekha Jangid, CA had attended the Personal Hearing and explained firm's case. The Committee after hearing explanation of Representative of the firm decided to call for following information / documents from the firm: i. Complete description of Import Item. ii. COA of Export Product. iii. COA of Import Item from foreign supplier. iv. DML. It was observed that Ms. Rekha, who attended the Personal Hearing was not a Technical Representative. Hence, it was decided to give a final opportunity to firm with the directions to send a Technical Representative to attend <u>Personal Hearing</u> before Norms Committee to explain its case.	

Case No.	2 / NC/3/MEET/Feb/202223/21
Case Status	Case Deferred
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM REVIW00003798AM23
RA File Number	03AA04029725 AM21
Licence No and Date	0311002554/16/03/2021
Norms Committee Decision: Shri A.K. Mathur, V.P. (Technical) and Shri Amit Verma, Manager Marketing had attended the Personal Hearing and explained firm's case. The Committee after hearing explanation of Representative of the firm decided to call for following information / documents from the firm:	

- i. **Step wise percentage of yield.**
- ii. **Earlier approved norms for same export product / import item.**
- iii. **Production / Consumption data duly certified by GST.**
- iv. **Commercial value of By-Product.**

Case No.	3 / NC/3/MEET/Feb/202223/21
Case Status	Case Rejected
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00165816AM22
RA File Number	05AA04070414 AM22
Licence No and Date	0511004197/18/08/2021
Norms Committee Decision: The firm was called to attend Personal Hearing on 07.02.2023 and 22.02.2023 vide e-mails dated 02.02.2023 and 14.02.2023. However, the firm did not respond to any of the mails sent to them. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	4 / NC/3/MEET/Feb/202223/21
Case Status	Case Approved
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00180144AM22
RA File Number	05AA04077131 AM22
Licence No and Date	0511004616/08/09/2021
Norms Committee Decision: Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given	

below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTIBUTEN USP/BP/EP/JP(POWDER)	1 kg	1	PENICILLIN G POTASSIUM FIRST CRYSTAL	8.515 kg
		2	Methylene Chloride	76.165 kg
		3	Triethylamine	3.214 kg
		4	Methanol	41.137 kg
		5	Ethyl 4 Chloroacetoacetate	1.82 kg
		6	Methyl 3 Methoxy Acrylate	1.62 kg
		7	Prenol	3.114 kg
		8	N N Dimethyl Formamide	12.16 kg
		9	Ethyl Acetate	1.84 kg
		10	Acetonitile	7.50 kg
		11	Activated Carbon	0.200 kg
		12	Acetone	1.20 kg
		13	Toluene	23.00 kg
		14	DL Malic Acid	7.173 kg
		15	Acetic Acid	5.50 kg
		16	Morpholine	3.47 kg
		17	p Toluene Sulphonyl Chloride	1.88 kg

		18	Dimethyl Amino Pyridine	0.019 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	5 / NC/3/MEET/Feb/202223/21			
Case Status	Case Approved			
Party Name	DHANUKA LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023			
HQ File Number	HQRNORM APPLY 00180145AM22			
RA File Number	05AA04077016 AM22			
Licence No and Date	0511004617/08/09/2021			
Norms Committee Decision:				
Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm’s case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Feb/202223/21
Case Status	Case Approved
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00180146AM22
RA File Number	05AA04073979 AM22
Licence No and Date	0511004618/08/09/2021

Norms Committee Decision:

Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTIBUTEN IP/EP/BP/JP(POWDER)	1 kg	1	Pencillin G Potassium First Crystal	8.515 kg
		2	Methylene Chloride	76.165 kg
		3	Triethylamine	3.214 kg
		4	Methanol	41.137 kg
		5	Ethyl 4 Chloroacetoacetate	1.82 kg
		6	Methyl 3 Methoxy Acrylate	1.62 kg
		7	Prenol	3.114 kg
		8	N N Dimethyl Formamide	12.16 kg

		9	Ethyl Acetate	1.84 kg
		10	Acetonitile	7.50 kg
		11	Activated Carbon	0.200 kg
		12	Acetone	1.20 kg
		13	Toluene	23.00 kg
		14	DL Malic Acid	7.173 kg
		15	Acetic Acid	5.50 kg
		16	Morpholine	3.47 kg
		17	p Toluene Sulphonyl Chloride	1.88 kg
		18	Dimethyl Amino Pyridine	0.019 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	7 / NC/3/MEET/Feb/202223/21
Case Status	Case Approved
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00183913AM22
RA File Number	05AA04078246 AM22
Licence No and Date	0511004729/14/09/2021
Norms Committee Decision:	
Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTIBUTEN USP/EP/BP/IP/JP(62/POWDER)	1 kg	1	Pencillin G Potassium First Crystal	8.515 kg
		2	Methylene Chloride	76.165 kg
		3	Triethylamine	3.214 kg
		4	Methanol	41.137 kg
		5	Ethyl 4 Chloroacetoacetate	1.82 kg
		6	Methyl 3 Methoxy Acrylate	1.62 kg
		7	Prenol	3.114 kg
		8	N N Dimethyl Formamide	12.16 kg
		9	Ethyl Acetate	1.84 kg
		10	Acetonitile	7.50 kg
		11	Activated Carbon	0.200 kg
		12	Acetone	1.20 kg
		13	Toluene	23.00 kg
		14	DL Malic Acid	7.173 kg
		15	Acetic Acid	5.50 kg
		16	Morpholine	3.47 kg
		17	p Toluene Sulphonyl Chloride	1.88 kg

		18	Dimethyl Amino Pyridine	0.019 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	8 / NC/3/MEET/Feb/202223/21
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00196404AM22
RA File Number	07AA04026654 AM22
Licence No and Date	0711002016/28/09/2021
Norms Committee Decision: Shri Ramesh Kannan, Manager and Shri Sathyanarayana G, Advocate had attended the Personal Hearing and explained firm's case. The Committee after hearing explanation of Representative of the firm decided to call for following information / documents from the firm: i. COA of import item from foreign supplier. ii. COA of both the export product in support of purity claimed. iii. Get the Advance Authorization amended from RA.	

Case No.	9 / NC/3/MEET/Feb/202223/21
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00197140AM22
RA File Number	09AA04015351 AM22
Licence No and Date	0911001652/29/09/2021
Norms Committee Decision: The firm vide e-mail dated 22.02.2023 has stated that their Technical Director is on long leave due to some personal reasons and he is expected to join in second week of March, 2023. Accordingly, the firm has requested to grant them any date in	

Second week of March, 2023 so that they could attend the **Personal Hearing**.

The Committee considered the request of firm and it was decided to defer the case.

Case No.	10 / NC/3/MEET/Feb/202223/21
Case Status	Case Approved
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00291684AM22
RA File Number	05AX04000180 AM22
Licence No and Date	0511007032/20/12/2021

Norms Committee Decision:

Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTIBUTEN IP/EP/BP/JP(POWDER)	1 kg	1	Pencillin G Potassium First Crystal	8.515 kg
		2	METHYLENE CHLORIDE /Dichloromethane	76.165 kg
		3	Triethylamine	3.214 kg
		4	Methanol	41.137 kg
		5	Ethyl-4-chloroacetoacetate	1.82 kg
		6	Methyl-3-methoxy acrylate	1.62 kg
		7	Prenol	3.114 kg

	8	N,N-Dimethyl Formamide	12.16 kg
	9	Acetonitile	7.50 kg
	10	Activated Carbon	0.200 kg
	11	Acetone	1.20 kg
	12	Toluene	23.00 kg
	13	DL-Malic acid	7.173 kg
	14	Acetic Acid	5.50 kg
	15	Morpholine	3.47 kg
	16	Dimethyl amino pyridine	0.019 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.	11 / NC/3/MEET/Feb/202223/21
Case Status	Case Approved
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00291953AM22
RA File Number	05AX04000176 AM22
Licence No and Date	0511007040/20/12/2021
Norms Committee Decision: Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTIBUTEN IP/EP/BP/JP(POWDER)	1 kg	1	Pencillin G Potassium First Crystal	8.515 kg
		2	METHYLENE CHLORIDE /Dichloromethane	76.165 kg
		3	Triethylamine	3.214 kg
		4	Methanol	41.137 kg
		5	Ethyl-4-chloroacetoacetate	1.82 kg
		6	Methyl-3-methoxy acrylate	1.62 kg
		7	Prenol	3.114 kg
		8	N,N-Dimethyl Formamide	12.16 kg
		9	Acetonitile	7.50 kg
		10	Activated Carbon	0.200 kg
		11	Acetone	1.20 kg
		12	Toluene	23.00 kg
		13	DL-Malic acid	7.173 kg
		14	Acetic Acid	5.50 kg
		15	Morpholine	3.47 kg
		16	Dimethyl Amino Pyridine	0.019 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	12 / NC/3/MEET/Feb/202223/21
Case Status	Case Rejected
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00351870AM22
RA File Number	03AX04000936 AM22
Licence No and Date	0311011342/11/02/2022
Norms Committee Decision: The firm was called to attend Personal Hearing on 07.02.2023 and 22.02.2023 vide e-mails dated 02.02.2023 and 14.02.2023. However, the firm did not respond to any of the mails sent to them. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	13 / NC/3/MEET/Feb/202223/21			
Case Status	Case Approved			
Party Name	DHANUKA LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023			
HQ File Number	HQRNORM APPLY 00364287AM22			
RA File Number	05AX04001048 AM22			
Licence No and Date	0511010134/23/02/2022			
Norms Committee Decision:				
Shri Alok Srivastava, Sr. Vice President, Shri Yogendra Sachdeva, GM (R&D) and Shri Subhash Sharma, VP Operation had attended the Personal Hearing and explained firm’s case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.

CEFTIBUTEN USP/EP/BP/IP/JP (POWDER)	1 kg	1	Pencillin G Potassium First Crystal	8.515 kg
		2	METHYLENE CHLORIDE /Dichloromethane	76.165 kg
		3	Triethylamine	3.214 kg
		4	Methanol	41.137 kg
		5	Ethyl 4 -Chloroacetoacetate	1.82 kg
		6	Methyl 3 Methoxy Acrylate	1.62 kg
		7	Prenol	3.114 kg
		8	N N-Dimethyl Formamide	12.16 kg
		9	Acetonitile	7.50 kg
		10	Activated Carbon	0.200 kg
		11	Acetone	1.20 kg
		12	Toluene	23.00 kg
		13	Acetic Acid	5.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	14 / NC/3/MEET/Feb/202223/21
Case Status	Case Approved
Party Name	AROHEMA INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00374231AM22
RA File Number	26AX04000019 AM22

Licence No and Date	2611000488/03/03/2022			
Norms Committee Decision:				
Shri R. Kumarasamy, VP (Site Operation) and Shri Shivananda Shetty, Head – Finance had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after deliberations, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
ORCANOX	1 kg	1	SCLAREOLIDE (90% purity)	1.4987 kg
		2	TERT - AMYL ALCOHOL	2.64 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	15 / NC/3/MEET/Feb/202223/21
Case Status	Case Deferred
Party Name	AROHEMA INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Feb/ 202223/ 21 and 22/02/2023
HQ File Number	HQRNORM APPLY 00001332AM23
RA File Number	26AX04000018 AM23
Licence No and Date	2611000615/13/06/2022
Norms Committee Decision:	
Shri R. Kumarasamy, VP (Site Operation) and Shri Shivananda Shetty, Head – Finance had attended the Personal Hearing and explained firm's case. The Committee after hearing explanation of Representative of the firm decided to call for following information / documents from the firm:	
i. Chemical name of Export Product. ii. Percentage of molar yield. iii. Molecular weight of Export Product and import item No. 1. iv. Step-wise percentage wastage. v. COA of Export Product indicating impurity profile of Export Product. vi. COA of import item No. 1 from foreign supplier.	

- vii. **Production / Consumption data duly certified by GST.**
viii. **Percentage purity of Export and import item No. 2.**